

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.810/2020**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2020**  
**(F.No.28.01.2020/NCLAT/UR/193**

**In the matter of:**

Mapletree Leather Goods Pvt. Ltd. .... Appellant

Versus

Savan Godiawala & Ors. .... Respondents

Appearance: Mr. Amit Kasera, Advocate for the Appellant.

**20.02.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 28.01.2020 and the Office after scrutiny of the Memo of Appeal on 29.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 30.01.2020. The Appellant re-filed the Memo of Appeal on 19.02.2020. It is stated in the Interlocutory Application (IA) that Clerk of the Counsel was fallen ill from 03.02.2020 to 08.02.2020. After that the appeal paper book got misplaced and could only be traced out on 17.02.2020. Hence, there is delay of 14 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar